DP

Applicant's Counsel present. Respondents Counsel Time till 11.9.91 granted to file reply.

5.8.91

RC

None present.

Time till 29.10.91 is granted for filing counter affidavitoas a last chance.

30.9.91

RC

None appears.

Sufficient time was granted for filing counter affidavit but no counter has been filed. None represented even. Accordingly, list before the Bench for further directions on 3.1.92.

19.11.91

NVK & ND

(5) Mr MR Rajendran Nair None for respondents.

> Respondents have yet filed reply. interest of justice 2 weeks! time is je given to file reply. Rejoinder, if any, should be filed im thereafter.

be disposed irrespective whether any reply is filed or not.

24-1-92 (23)

M

SPM & AVH

Mr Rajendran Nair Mr Mathews J Nedumpara

The learned counsel for the applicant states that in view of certain orders issued by the respondents on 22.11.91, he wishes to withdraw the DA with liberty to file fresh OA after existing his remedy of appeal, in accordingly, in accordance with law. Accordingly, the OA is dismissed as withdraun.

(SP MUKERJI ) VICE CHAIRMAN

(AV HARIDASAN) JUDICIAL MEMBER

24-1-1992